

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE (SZ) BENCH, AT CHENNAI
O.A. No. 84 OF 2021 (SZ)**

BETWEEN:

Alluri Raju and Others

...COMPLAINANTS

AND

Legend Estates Private Limited and Others

...RESPONDENTS

OBJECTION TO THE REPORT ON BEHALF OF RESPONDENT No. 3

I, Mr. LINGIREDDY NAGESWARA REDDY, S/o LINGIREDDY ESWARA REDDY, Aged about 51 years, Occupation: Business and President of the Legend Chimes Echo Owners Welfare Association, Resident of Villa No. 18, Pipeline Road, Gandipet Revenue Mandal, Ranga Reddy District, Telangana, do hereby solemnly affirm and sincerely state on oath as follows:

1. That am the President of the Legend Chimes Echo Owners Welfare Association i.e., the answering Respondent No. 3 in the present O.A. No. 84 of 2021 filed before this Honourable Tribunal, as such I am well acquainted with the facts and circumstances of the case and hence competent to depose.
2. It is respectfully submitted that, the present Application numbered as O.A. No. 84 of 2021 filed by the Complainants under Order VII Rules 17 read with Rule Section 18 (1), 14 and 15 of the National Green Tribunal Act read with 16(7) of the National Green Tribunal (practice and procedure) Rules, 2011 against the Respondents herein seeking directions from Respondent Nos 4 and 5 to restrain the Respondent Nos 1, 2 and answering Respondent No 3 from constructing the Sewerage Treatment Plant (hereinafter referred as "STP") in the project named "Legend Chimes Echo" (hereinafter referred as "Project") in the land bearing Survey Numbers 211, 211/A, AA, E, EE U.UU, RU, RUU, 212A, AA, E, EE, U, UU, RU, 213/A, AA, E, EE, U. UU. RU along with land in



For The Legend Chimes Echo
Owners Welfare Association

L. Nageswara Reddy
Authorised Signatory

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Survey Numbers 186/A to EE, 186/U, 187/A to EE, 190/A to EE, 191, 192/A to EE, 192/U, 199, 199/A & AA, E. EE. U, UU, 208, 209/A, 209, 210, 211 situated at Kokapet Village, Rajendranagar Mandal, Rangareddy District is misconceived, devoid of merits, frivolous and not maintainable in law or on facts and the same is liable to be dismissed in limine. All the averments made in the Application and amended Application are denied except for those which are specifically admitted herein. The Complainants have suppressed and misrepresented the material facts and has approached this Hon'ble Tribunal with unclean hands.

3. It is respectfully submitted that; the answering Respondent No. 3 herein seeks to record its objections/replies in the present Report as follows:
 - 3.1 It is respectfully submitted that the Report filed by the Telangana State Pollution Control Board (TSPCB) is interim as a Task Force Committee meeting is to be scheduled and necessary action needs to be taken. However, it is respectfully submitted that the Inspection of site on December 12, 2021 by the TSPCB is contrary to principles of Natural Justice as no notice was issued to Respondent No. 3 regarding inspection of the site on December 12, 2021. Therefore, Respondent No. 3 reserves the right to file an additional counter and additional objections if the situation so warrants, in due course.
 - 3.2 It is respectfully submitted that the Show Cause Notice appended as Annexure-I was issued to Respondent No. 1 i.e., Legend Estates Private Limited (Project Proponent); the said show cause notice came to the knowledge of the Respondent No.3 only after the Report was filed by TSPCB in this O.A. No. 84 of 2021. Therefore, the contents therein are denied for want of sufficient knowledge as of issuance of Notice. Nevertheless, the construction of the STP was stopped much prior to the knowledge of the Show Cause Notice and presently the construction is at halt. It is further respectfully submitted that, the Respondent No. 3 is given to understand, that Respondent No. 1, who is the project proponent, is taking appropriate steps to act upon the Observations made in the Report dated 18.12.2021 by TSPCB and that the Respondent No.1 has already applied to TSPCB for issuance of Consent for Establishment as prescribed under applicable laws.



For The Legend Chimes Echo
Owners Welfare Association
L. Nageswara Reddy
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4. It is respectfully submitted that the Respondent No. 3 being the Association of Plot owners will be directly impacted and affected person in any case of violation of any such condition/s and any adverse orders passed in relation thereto. It is further submitted that this Respondent No.3 is a law-abiding entity and has utmost respect and concern towards environment and its protection and in its usual activity ensures that all necessary precautions and measures are taken to preserve and conserve environment and nature.
5. In view of the facts and circumstances of the case, the application is misconceived, baseless and devoid of merits against this Respondent and is liable to be dismissed.

Therefore, in view of the foregoing and more particularly in view of the objections raised herein, aforementioned submissions and other submissions, to be urged during the course of hearing of this case, it is prayed that the Honourable Tribunal may be pleased to dismiss this case considering our objections/replies to the report and pass appropriate orders in the interest of Justice.

For The Legend Chimes Echo
Owners Welfare Association
Nageswara Reddy
Authorised Signatory
DEPONENT

Sworn and signed before me
On this the 18th day of February, 2022
at Hyderabad, Telangana

18/02/2022

ATTESTED
P. Devadas
P. DEVADAS
B.A.LL.B.
ADVOCATE & NOTARY
Appointed By The Govt. of T.S.
G.O. Ms. No. 245
3-40 Himayath Nagar(V), R R Dist.



VERIFICATION

Mr. LINGIREDDY NAGESWARA REDDY, S/o LINGIREDDY ESWARA REDDY, Aged about 51 years, Occupation: Business and President of the Legend Chimes Echo Owners Welfare Association, Resident of Villa No. 18, Pipeline Road, Gandipet Revenue Mandal, Ranga Reddy District, Telangana, representing the abovenamed Respondent No. 3 as President of the Respondent No.3, i.e., Legend Chimes Echo Owners Welfare Association, do hereby solemnly affirm and state that what is stated above are true and correct to the best of my knowledge and belief and upon being educated by our Counsel. Hence the same is verified on this the 18th day of February, 2022 at Hyderabad, Telangana.

For The Legend Chimes Echo
Owners Welfare Association
L. Nageswara Reddy
Authorised Signatory

Respondent No. 3
(For and on behalf of Legend Chimes Echo Owners Welfare Association)



18/02/2022